



**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
**(Power Section)**  
**Srinagar/ Jammu**

**Notification**  
**Jammu, the 08<sup>th</sup> March, 2019**

**SRO 164.**- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Samba:-

S.N	Name of the Officer S/Shri	Designation
1.	Sodagar Mal	Naib Tehsildar Samba
2.	Chuni Lal Badyal	Naib Tehsildar Sumb
3.	Abdul Rashid	Naib Tehsildar Gurha Slathian
4.	Surinder kumar Sharma	Naib Tehsildar Bari- Brahmana
5.	Des Raj	Naib Tehsildar Nandpur
6.	Subash Chander	Naib Tehsildar Ramgarh

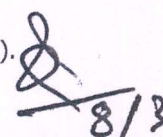
By order of the Government of Jammu and Kashmir.

**Sd/**  
**(Achal Sethi)**  
**Secretary to Government**

No. LD(P)1-2019/Samba  
Copy to the:

Dated. 08-03-2019

1. Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate Samba. This is with reference to his letter No.DMS/JC/Mag.Power/1795 dated 27.2.2019.
4. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
5. Concerned officers.
6. SRO Section, Department of Law, Justice and PA ( W.7. S.C).

  
**(Khursheed Ahmad Bhat)**  
**Deputy Legal Remembrancer**

